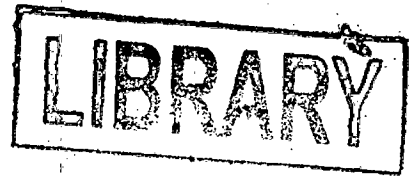


CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH



No. O.A. 350/00018/2017

Date of order: 6.1.2017

Present : Hon'ble Ms. Jaya Das Gupta, Administrative Member

TUMPA PAL (SEN)

VS.

UNION OF INDIA & ORS. (S.E. Railway)

For the Applicant : Mr. K. Sarkar, Counsel

For the Respondents : None

ORDER (Oral)

Ld. Counsel for the applicant is present.

2. The applicant has approached this Tribunal under Section 19 of the Administrative Tribunal Act, 1985 seeking the following reliefs:-

"i) To direct the respondents to consider the representation of the applicant for transfer from Teleberia B.O. (in a/c with Onda SO) to Chawk Shyampur BO/Chhagulia BO (in a/c with Taldangra SO) as contained in Annexure "A-4" herein;

ii) To direct the respondents to produce the entire records of the case before this Hon'ble Tribunal for adjudication of the issues involved herein;

iii) And to pass such further or other order or orders as to this Hon'ble Tribunal may deem fit and proper."

3. As per her submission she has got married on 27.1.2016 and she is finding it very difficult to commute from her in-laws house to the place of posting. Accordingly, she has preferred two representations on 19.4.2016 and 1.9.2016 respectively but unfortunately as reported no action has been taken on those representations.

4. Ld. Counsel for the applicant submits that he would be satisfied if the appropriate respondent authority i.e. the Chief Post Master General is directed to consider such representations within a time frame.

5. Therefore, it is ordered that the applicant will make a detailed representation regarding her grievance and along with the aforementioned representation and certified copy of this order send them to the Chief Post Master General within a period of two weeks from the date of receipt of a certified copy of this order. Such representations will be considered by the said authority within a month after getting the representation and a detailed and reasoned speaking order will be passed and the same shall be communicated to her within a period of two weeks thereafter.

6. It is made clear that I have not gone into the merits of the case. All points are kept open for adjudication by the concerned respondent authorities.

7. With this observation, the O.A. is disposed of. No costs.

(Jaya Das Gupta)
Administrative Member

SP